

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD**R/SPECIAL CIVIL APPLICATION NO. 16047 of 2020**

=====

SHIVI RAVI AGRAWAL

Versus

BAR COUNCIL OF INDIA (THROUGH CHAIRMAN)

=====

Appearance:

MR VAIBHAV A VYAS(2896) for the Petitioner(s) No. 1

MR MANAN A SHAH(5412) for the Respondent(s) No. 1

MR RC JANI FOR RC JANI AND ASSOCIATE(6436) for the Respondent(s)
No. 2

=====

CORAM: HONOURABLE MR. JUSTICE VIPUL M. PANCHOLI

Date : 22/01/2021

ORAL ORDER

It is submitted by the learned advocate for the petitioner that All India Bar Examination is scheduled on 24.01.2021. It is submitted that the enrollment application of the petitioner is pending with the Enrollment Commission of Bar Council of Gujarat and as per the case of the petitioner, the enrollment number is actually allotted. However, respondent No.2 has communicated to respondent No.1 to cancel the data of the petitioner from their record and, therefore, the present petition is filed.

Learned advocate Mr.R.C. Jani appearing for respondent No.2 Bar Council of Gujarat has referred the averments made in the affidavit-in-reply and opposed this petition.

However, looking to the issue involved in the present petition, the same requires consideration and

detailed hearing. However, as the examination is scheduled on 24.01.2021, the petitioner is permitted to appear in the said examination without prejudice to the rights and contentions of both the parties. However, result of the petitioner shall not be declared, till the final disposal of this petition and no equity will be created in favour of the petitioner merely because she is permitted to appear in the examination. The above arrangement is subject to the final outcome of the present petition.

Stand over to 15.02.2021.

Direct Service today of this order is permitted.

piyush

(VIPUL M. PANCHOLI, J)

